

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 106
New IA-2931/2024
In
IB-201(ND)/2024

IN THE MATTER OF:

Punjab & Sind Bank

.... Petitioner/Applicant

Vs.

Sh. Pramod Chaudhary

Order under Section 95(1) of the Insolvency and Bankruptcy Code, 2016

Order delivered on 04.06.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Brijesh Kumar Tamber Adv.

For the RP : Mr. Karan Gandhi Adv.

ORDER

New IA-2931/2024

This application has been filed by the Resolution Professional, seeking to take on record the report submitted in terms of Section 99 of the IBC.

We have heard the submissions made by Ld. Counsel appearing for the Applicant.

Issue notice to Respondent/Personal Guarantor.

The Applicant is directed to serve notice along with a copy of the application to the Respondent by all modes and file proof and affidavit of service within one week.

Respondent is directed to file a reply affidavit within one week after receipt of the notice.

List the matter **on 12.07.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)